

[Shri D. C. Sharma]

extent for getting the nationalisation done and it is doing good work. But it is going at a snail's pace. It is a pace which is not fit for a country that is trying to proceed dynamically. What are 50 lakhs of people? If he had said that out of 43 crores, 10 crores are registered, I would have been happy. But he says 50 lakhs of people are registered during the 150 years of British rule and in the postindependence period. He holds up before me this record to make me withdraw my resolution. But I know I will have to withdraw it.....

Shri Nambiar: Why?

Shri D. C. Sharma: Because your party has let me down and everybody else has let me down. Therefore, while I stick to the spirit of my resolution and to what I have said, in the interests of this Government and of the Deputy Finance Minister who is so timid of heart and so cautious in his approach to the social problem and who thinks only in terms of hurdles, in the interests of all that, I think this resolution may be withdrawn. I may withdraw the resolution, but surely there will come a time after 5, 10 or 15 years when this thing will be done and somebody will look up the proceedings of this Parliament and say that there was somebody who thought of it at a time when nobody thought of it. I think they will also say that here was a Deputy Finance Minister who made a speech against it and here was a Member who was in favour of it. History will justify me, but history will not justify the Deputy Finance Minister of this country.

Mr. Deputy-Speaker: I will put Shri P. R. Chakraverti's amendment to the vote of the House. He is not here. The question is:

That in the resolution, after "India" insert—

"whose annual income does not exceed Rs. 5,000 (rupees five thousand only)" (1).

The motion was negatived.

Shri B. K. Das: I would like to withdraw my amendment.

Mr. Deputy-Speaker: Does not hon. Member have the leave of the House to withdraw his amendment?

Some Hon. Members: Yes.

The amendment was, by leave, withdrawn.

Mr. Deputy-Speaker: Does Shri D. C. Sharma have the leave of the House to withdraw his resolution?

Some Hon. Members: Yes.

The resolution was, by leave, withdrawn

17.34 hrs.

RESOLUTION RE: URBAN AND RURAL HOUSING AND SLUM CLEARANCE SCHEMES

Shri Nambiar (Tiruchirapalli): I beg to move:

"This House calls upon the Government to set up a Commission to enquire into the progress made in regard to the urban and rural housing and slum clearance schemes and to suggest measures for their speedy completion."

Mr. Deputy-Speaker: He may continue his speech on the next day.

17.35 hrs.

ARREST OF A MEMBER

Mr. Deputy-Speaker: I have to inform the House that I have received the following telegram, dated the 9th August, 1962, from the Superintendent of Police, Bhopal:—

"Shri Hari Vishnu Kamath, Member, Lok Sabha, was found defying ban inside regulated area in front of Madhya Pradesh Vidhan Sabha at Bhopal on 9th

August, 1962 and therefore arrested under section 188, Indian Penal Code."

Shri S. M. Banerjee (Kanpur): Sir, I protest against this. I rise on a point of order.

Mr. Deputy-Speaker: On what? I am giving this information to the House.

Shri S. M. Banerjee: Sir, I have a submission.

Mr. Deputy-Speaker: This is only for the information of the House. There cannot be any point of order on this.

Shri S. M. Banerjee: Sir, I have a submission. The Superintendent of

Police or the District Magistrate can always inform the House that such and such a Member—it may be Shri Kamath or Shri Daji—has been arrested under such and such a section. But how can they say that he has been found defying the ban without any trial? How can they send a telegram like that. It is a damaging telegram.

Mr. Deputy-Speaker: He has got legal remedies. The House stands adjourned now till 11.00 A.M. on Monday.

17.36 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, August 13, 1962|Sravana 22, 1884 (Saka).